
(2020) 08 SHI CK 0246
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2592 Of 2020

Kamal Singh

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 07-08-2020

Acts Referred:

Citation : (2020) 08 SHI CK 0246

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Ashish Verma, Ritta Goswami, Adarsh K. Sharma

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as a JBT and is under transfer to Sirmani Khas (Kotla), has come up before this Court seeking direction to the 5th respondent to relieve him.

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General appears and waives service of notice on behalf of respondents No.1 to 5/ State.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Given the factual matrix of the case, we dispose of the present petition by permitting the petitioner to make a representation to the 5th respondent, mentioning all his grievances and rights for transfer, within a week. On receipt of such representation, the said respondent shall decide the same, strictly in the light of the transfer policy occupying the field, and pass appropriate orders within two weeks. However, in case the petitioner still have any grievance, he can again approach this Court.

Pending application(s), if any, are closed.